



# TAMIL NADU GOVERNMENT GAZETTE

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## Part IV—Section 1

### Tamil Nadu Bills

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Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the Tamil Nadu on 16th September, 2020 is published together with Statement of Objects and Reasons for general information:—

**L.A. Bill No. 34 of 2020**

***A Bill further to amend the Tamil Nadu Co-operative Societies Act, 1983.***

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventy - first Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Co-operative Societies (Third Amendment) Act, 2020. Short title and commencement.

(2) It shall come into force at once.

Tamil Nadu Act 30 of 1983. 2. In section 2 of the Tamil Nadu Co-operative Societies Act, 1983, (hereinafter referred to as the principal Act), in clause (1), the phrase “and includes an interim administrator” shall be added at the end. Amendment of section 2.

3. In section 88 of the principal Act,—

(1) for the first proviso to sub-section (1), the following provisos shall be substituted, namely:— Amendment of section 88.

“Provided that if, in the opinion of the Registrar, the continuance of the board of any such registered society any further will be detrimental to the interest of the society, the Registrar may, immediately after issue of notice of supersession of the board, place the board under suspension and appoint an interim administrator to manage the affairs of the society till an order is passed pursuant to that notice:

Provided further that an order pursuant to the said notice shall be passed within a period of two months from the date of issue of the notice:”;

(2) in sub-section (4), for the expression “during the period of supersession”, the expression “during the period of suspension or supersession of the board” shall be substituted;

(3) in sub-section (6), for the expression “Before passing an order under sub-section (1) (a) (i)”, the expression “Before passing an order appointing an administrator on supersession of the board under sub-section (1)” shall be substituted.

**STATEMENT OF OBJECTS AND REASONS.**

Sub-section (1) of section 88 of the Tamil Nadu Co-operative Societies Act, 1983 (Tamil Nadu Act 30 of 1983) provides for supersession of the board of a Co-operative Society and appointment of an administrator for the reasons specified therein, for a period not exceeding six months to manage the affairs of the society. In certain cases, immediately after a notice of supersession of the board, is issued by the Registrar, the board which has indulged in financial irregularities or fraud or misappropriation manipulate the accounts or destroy the books of accounts with ulterior motive. To avoid such happenings, the Government have decided to empower the Registrar to place such board under suspension immediately after the issue of notice of supersession and to appoint an interim administrator to manage the affairs of the society, till an order is passed thereon within a period of two months from the date of issue of the notice. The Government have, therefore, decided to amend section 88 of the said Tamil Nadu Act 30 of 1983 suitably, for the purpose.

2. The Bill seeks to give effect to the above decision.

**SELLUR K. RAJU,**  
*Minister for Co-operation.*

Chennai-600 009,  
16th September 2020.

K. SRINIVASAN,  
*Secretary.*